

Title: Regarding notification issued by the Ministry of Environment and Forests.

SHRI T.M. SELVAGANPATHI (SALEM): I would like to invite your attention to the notice of Censure Motion.  
...(Interruptions)

MR. CHAIRMAN: He is speaking.

SHRI T.M. SELVAGANPATHI : Sir, a notice of Censure Motion was given to the hon. Speaker on the 4<sup>th</sup> of this month against the hon. Union Minister of Environment and Forests to disapprove his conduct and to express deep concern over the illegal Notification issued in order to avenge his political end.

SHRI S.S. PALANIMANICKAM (THANJAVUR): Sir, I may be permitted to speak after his speech is over.

SHRI T.M. SELVAGANPATHI : The notice is of very serious nature. The Notification issued by the hon. Minister is totally against the interest of the nation. We have to discuss the conduct of the Minister for having issued this illegal Notification. We have to discuss this issue because his action is contrary to the public. When the Government of Tamil Nadu passed an order to demolish a dilapidated building in a college and construct a Legislative Council complex, the Minister went on record and he has taken an oath through his public utterances that he will not keep quiet and the same has been widely published in all the newspapers. He has gone on record in speaking publicly that as long as he is alive, he will not permit the new Secretariat building to be built by the Government of Tamil Nadu headed by the hon. Chief Minister, Dr. Jayalithaa. Sir, this is the utterance. A hurried Notification was issued without consulting the State Government and without consulting the Ministry of Urban Development, which is responsible for issuing orders with regard to the construction of building in any area.

He had conducted himself in such a manner so as to act with total disregard, with utter disregard of the oath of office and oath of secrecy which he took in terms of article 75 (4) of the Constitution. He has completely violated the Constitution. Therefore, he has no business to continue in the office. This House has to disapprove his conduct and express its deep concern over the illegal Notification issued by himself. How it affects the whole nation? After he has gone on record publicly against the action of the Government of Tamil Nadu in building a legitimate Tamil Nadu Legislative Assembly Council, he has abused and misused his office as the Environment Minister by issuing this Notification, which has a far reaching consequences, unmindful of the effect of the same in the coastal area.

The entire eastern and western coasts are affected because of this illegal notification. This notification is aimed only at settling political scores with the AIADMK regime in Tamil Nadu. ...(Interruptions)

MR. CHAIRMAN : You have given a notice under rule 184 and it is under the consideration of the hon. Speaker.

...(Interruptions)

SHRI T.M. SELVAGANPATHI : Sir, this notice was given four days ago and no information is forthcoming from your side. This matter is of serious consequence and of a serious nature. ...(Interruptions)

SHRI S.S. PALANIMANICKAM : Sir, if he has given notice under rule 184, why are you allowing him to make so many allegations now? ...(Interruptions)

MR. CHAIRMAN: Now, he has been allowed to raise it during 'Zero Hour'. If you want, you can also say what you want to say.

...(Interruptions)

SHRI A. KRISHNASWAMY (SRIPERUMBUDUR): He has no business to raise this issue in 'Zero Hour' if he has already submitted a notice under rule 184. ...(Interruptions)

MR. CHAIRMAN: The hon. Speaker has allowed him to raise it.

...(Interruptions)

SHRI S.S. PALANIMANICKAM: I am not disputing that but he should not be making all these allegations.  
...(Interruptions)

SHRI T.M. SELVAGANPATHI : Sir, my only request is this.

MR. CHAIRMAN: You have already raised it now. Please take your seat.

...(Interruptions)

SHRI T.M. SELVAGANPATHI : This matter should be taken up at the earliest. ...(*Interruptions*)

MR. CHAIRMAN: Today is the last day of the current Session. You have raised it now. The matter is under the consideration of the hon. Speaker.

...(*Interruptions*)

MR. CHAIRMAN: You have raised it. Please take your seat.

...(*Interruptions*)

SHRI S.S. PALANIMANICKAM : Sir, I may also be allowed to speak on this. ...(*Interruptions*)

MR. CHAIRMAN: If you want, you can also say something briefly.

SHRI S.S. PALANIMANICKAM : Sir, the same issue was raised in the Tamil Nadu Assembly. The Chief Minister of Tamil Nadu had made a statement. In that statement, the Chief Minister made an allegation against the hon. Union Minister. ...(*Interruptions*) So, I request the Central Government to take necessary action to protect the hon. Minister. ...(*Interruptions*) The case is already in the court and the matter is *sub judice*. &#x20ac; (*Interruptions*)

SHRI T.M. SELVAGANPATHI : Sir, we want the Minister to reply.

MR. CHAIRMAN: Please take your seat. I will now pass on to the other items.

...(*Interruptions*)

DR. V. SAROJA (RASIPURAM): Sir, the hon. Minister is here. He should give the answer. ...(*Interruptions*)

**कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.)** : आप अगर आज किसानों का मामला डिस्कस नहीं करेंगे तो सदन नहीं चलेगा, यह मैं बता दे रहा हूं। अगर आपने यही तय कर लिया है तो यह नहीं होगा। अगर आपने तय कर लिया है कि किसानों का मामला नहीं उठने देंगे तो सदन नहीं चलेगा, मैं आपसे कहे दे रहा हूं।

MR. CHAIRMAN: Kunwar Akhilesh Singh, are you saying that they should not be allowed to raise their problems?

...(*Interruptions*)

**कुंवर अखिलेश सिंह** : क्या आप चाहते हैं कि रोज यहां हंगामा हो? आपने एक परम्परा तय की थी कि जब हम कार्यस्थगन प्रस्ताव लाएंगे तो हम यहां मामला उठाएंगे। दो दिन से माननीय अध्यक्ष महोदय ने चेयर से बास्-बार यह कहा है कि हम शून्य प्रहर में सुनेंगे, उसके बाद भी नहीं सुना जायेगा, तब भी मौका नहीं दिया जायेगा तो यह कौन सा तरीका है?

MR. CHAIRMAN: Please sit down. Every hon. Member has got a right to raise his or her problems. Now, Shri Ramjilal Suman has got his chance.

...(*Interruptions*)